

**THE HYDERABAD (LANGUAGE OF JUDGEMENTS  
AND ORDERS) ACT, 1950.**

**No. XXIX of 1950.**

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THE HYDERABAD (LANGUAGE OF JUDGMENTS  
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Whereas the law in force in the Hyderabad State requires the judgments and orders of Civil and Criminal Courts, other than the High Court, to be recorded in Urdu ;

And Whereas it is expedient to authorise such Courts to record judgments and orders in the English language ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Hyderabad (Language of Judgments and Orders) Act, 1950. Short title and commencement.

(2) It shall come into force at once.

2. (1) Notwithstanding anything contained in the Hyderabad Civil Procedure Code, the Hyderabad Criminal Procedure Code, or any other law for the time being in force, the presiding officer of any Civil or Criminal Court may record, any judgment, or order in the English language. Language of judgments and orders.

(2) Nothing in this section applies to the High Court.

